

Layout Plans Approved of Group Housing Societies by DDA.

4669. SHRI NAWAL KISHORE SHARMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names of Cooperative Group Housing Societies in Delhi whose layout plans have been approved by DDA in Patparganj and Rohini residential areas and have been allowed to construct houses during the last two years;

(b) whether it has come to the notice of Government that some of the societies have started construction work in Patparganj and Rohini residential areas soon after submitting their plans to DDA and without waiting their clearance from DDA and the Delhi Urban Arts Commission; and

(c) if so, what action Government have taken against such Group Housing Societies and the officers of DDA involved ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) DDA have approved the layout plans for construction of the following Cooperative Group Housing Societies in the Patparganj area during the last two years.

- (1) Prince Cooperative Group Housing Society.
- (2) Delhi Cooperative Group Housing Societies.

(b) and (c) It has come to the notice of the DDA that two Cooperative Group Housing Societies have started construction activity at site without getting their plans cleared from the DDA and the Delhi Urban Art Commission. DDA has served notices on both the Societies.

Unconnected Villages in Gujarat

4670. SHRI MOHANLAL PATEL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of villages in each district of Gujarat State which are not connected by roads upto 31st December, 1983; and

(b) the steps being taken by Government to connect all the remaining villages with road in Gujarat ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) District-wise information of this nature is not maintained in the Ministry. However, for Gujarat State as a whole, the number of villages which were not connected as on 3.12.83 is 7698.

(b) The Sixth Plan document envisages that all the villages with population over 1500 and 50% villages having a population between 1000 and 1500 will be connected by all weather roads by 1990 under the Minimum Needs Programme (MNP) and 50% of this target will be achieved during the Sixth Plan period. The funds for the MNP are provided by the State Governments. These funds are earmarked and cannot be diverted. The States can also take up rural road works under the National Rural Employment Programme, expenditure on which is shared by the States and the Centre on a 50 : 50 basis, as also under the Rural Landless Employment Guarantee Programme which is fully financed by the Central Government.

किसानों को ऋण देने में भूमि विकास बैंकों द्वारा अनियमितताएं

4671. श्री हेमवती नन्वन दहगुणा : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भूमि विकास बैंक, किसानों को ऋण देने के मामले में अनियमितताएं कर रहे हैं ;

(ख) यदि हां, तो सरकार का कमीशन लेने की प्रया और उनमें विद्यमान अनियमितताओं को समाप्त करने के लिए क्या कदम उठाने का विचार है ;

(ग) क्या इन बैंकों के कार्यकरण की कोई जांच की जाएगी :

(घ) यदि हां, तो कब तक ; और

(ङ) यदि नहीं, तो उसके कारण क्या हैं?

कृषि मन्त्रालय में राज्य मन्त्री (श्री योगेन्द्र मकवाना) : (क) और (ख) भूमि विकास बैंक अपने उप-नियमों तथा राज्य सरकारों द्वारा बनाए गए अधिनियमों तथा कानूनों के प्रावधानों के तहत किसानों को ऋण तथा पेशगियां देते हैं जब कभी अनियमितताएं पाई जाएंगी तो इन प्रावधानों के अनुसार कार्रवाई की जाएगी।

(ग) से (ङ) भारत सरकार तथा भारतीय रिजर्व बैंक द्वारा गठित विभिन्न विशेषज्ञ समितियों ने भूमि विकास बैंकों के कार्य के संबंध में पहले ही व्यापक अध्ययन किए हैं। कृषि तथा ग्रामीण विकास के लिए संस्थागत ऋण की व्यवस्था की समीक्षा करने संबंधी समिति ने भी भूमि विकास बैंकों के कार्य की जांच पड़ताल की है।

Schemes for Rural Development in Himachal Pradesh

4672. PROF. NARAIN CHAND PARASHAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there are any projects of rural development undertaken for (i) direct execution by the Union Government and execution in collaboration with State Government by sharing the cost;

(b) whether Union Government have directly or jointly executed any such projects in Himachal Pradesh since the inception of the Ministry at the Centre as a separate Ministry;

(c) if so, the details thereof alongwith the financial assistance/allocation for each project; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) to (d) The Central Government do not have any projects of rural development for direct execution by the Union Government. Integrated Rural Development Programme, National Rural Employment Programme, the Drought Prone Areas Programme and Desert Development Programme are the major schemes implemented by the Ministry through the State Governments. The expenditure on these schemes is shared with the State Governments on 50 :50 basis. Rural Landless Employment Programme is fully funded by Central Government but it is also implemented through State/UT Governments. A statement showing the funds provided by the Central Government to the Himachal Pradesh to execute the schemes and programmes during the Annual Plan of the Sixth Plan is enclosed.